

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.3082
TO BE ANSWERED ON 08.08.2023**

RECRUITMENT UNDER OBC CATEGORY

3082. ADV. DEAN KURIAKOSE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to create equivalence between posts of State and Central PSUs with Government departments for the purpose of determining OBC Non-Creamy Layer status of wards of people employed in State PSUs;
- (b) if so, the details thereof and if not, the reasons why such an order is not created;
- (c) whether the Government has the details of candidates who have cleared Civil Services Examination, but placed in the OBC Creamy Layer by the Department of Personnel and Training (DoPT) during the past five years, only because such an order is not created by the Government, if so, the details thereof;
- (d) whether the Government will instruct the Department of Personnel and Training (DoPT) to accept the equivalence orders passed by respective State Governments with respect to State PSUs; and
- (e) if so, the details thereof and if not, the reasons there for?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SUSHRI PRATIMA BHOUMIK)**

(a) & (b): A proposal is under consideration of the Government.

(c) : As per the available records, the following number of candidates have cleared Civil Services Exam but placed in OBC creamy layer by the DoPT during the last 5 years:

CSE-2017: 9

CSE-2018: 3

CSE-2019: 4

CSE-2020: 6

CSE-2021: 6

(d) & (e): As per the Constitutional provisions, States have the power to maintain their own list of SEBCs for the purpose of providing reservation in recruitment to State Government jobs or admission in State Government Institutions. The State Governments are competent to determine equivalence between the State PSU posts and State Government posts in the matters related to recruitment in the State Government Services
